

BAIL APPLICATION

**FIR No. : 182/14
PS: Kamla Market
State v. Akshay**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up..

Reply not filed by the IO.

Put up for reply, arguments, if any and appropriate orders on **23.04.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

**FIR No. : 207/19
PS: I.P. Estate
State v. Mahesh Solanki
U/S: 328/376 IPC**

18.04.2020.

The case is adjourned in terms of previous order dated 30.03.2020. Interim protection be continued till next date of hearing.

Put up for further arguments/orders on **08.05.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

FIR No. : 347/19

PS: Pahar Ganj

State v. Pramod Sharma

U/S: 323/354/506/509/34 IPC

18.04.2020.

In view of the order passed by regular court dated 16.03.2020. Same be continued i.e. applicant shall not be arrested till next date of hearing subject to the condition mentioned in such order dated 16.03.2020.

Put up for further arguments/orders on **08.05.2020.**

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

18.04.2020

BAIL APPLICATION

FIR No. : 378/14

PS: Lahori Gate

State v. Roop Singh @ Vicky

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)

Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up, in this background mentioned above and the criteria given therein, read with section involved in the present matter, same does not fall in the category of the urgent matters.

Put up for regular hearing before court concerned on 08.05.2020.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020

BAIL APPLICATION

FIR No. : 221/12

PS: Karol Bagh

State v. Bablu Mathur

**U/S: 302/392/394/397/342/411/120B/34 IPC
& 25/27 Arms Act**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Dipanshu Chugh, Ld. counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Having regard to the nature of offence and the stage of the case, this court is not inclined to grant interim bail. Hence, same is dismissed.

Copy of this order be given dasti to the applicant/accused through counsel.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

**FIR No. :140/19
PS: Darya Ganj
State v. Farhal
U/S: 3025/147/149/34 IPC**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Amit Kumar, Ld. counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by Insp. Raj Kumar PS Darya Ganj.
Same is taken on record.

Having regard to the nature of offence and reply filed by IO, this court is not inclined to grant interim bail. Hence, same is dismissed.

Copy of this order be given dasti to the applicant/accused through counsel.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

FIR No. : 139/11

PS: I.P. Estate

State v. Firoz Alam

U/S: 364A/302/394/201/120B/34 IPC

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Ajay Verma, counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Having regard to the nature of offence and the stage of the case, this court is not inclined to grant interim bail. Hence, same is dismissed.

Copy of this order be given dasti to the applicant/accused through counsel.

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

18.04.2020

BAIL APPLICATION

FIR No. : 204/19

PS: Sadar Bazar

State v. Furqan

U/S: 304/308 IPC & section 79 of JJ Act

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)

Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Part arguments in detail already heard. Today, further arguments heard.

Having regard to the nature of the offence, stage of the case and magnitude thereof alongwith other factors, this court is not inclined to grant bail to the present accused at the present stage. With these observations, present application is disposed of.

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

18.04.2020

BAIL APPLICATION

**FIR No. : 63/15
PS: Karol Bagh
State v. Gopal Kallu
U/S: 395/397/412 IPC**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Dipanshu Chugh, Ld. counsel for applicant/
accused Bablu Mathur.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by SI Gautam PS Karol Bagh. Same is taken on record.

Having regard to the nature of offence and the stage of the case, this court is not inclined to grant interim bail. Hence, same is dismissed.

Copy of this order be given dasti to the applicant/accused through counsel.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

FIR No. : 415/15

PS: Kotwali

State v. Maan Singh S/o Bhikham Singh

U/S: 395/365/412/201/120-B IPC

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State

(through electronic mode)

Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Verification regarding medical document of wife filed by IO.

Heard.

Having regard to the nature and reasons given for interim bail, accused/applicant is admitted to interim bail for a period of fifteen days on furnishing personal bond to the satisfaction of concerned Jail Superintendent.

Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for.

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

18.04.2020

BAIL APPLICATION

**FIR No. : 204/19
PS: Sadar Bazar
State v. Mohd. Rehan
U/S: 304/308 IPC**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Arguments heard.

Having regard to the nature of the offence, stage of the case and magnitude thereof alongwith other factors, this court is not inclined to grant bail to the present accused at the present stage. With these observations, present application is disposed of.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION
FIR No. : 24/20
PS: Gulabi Bagh
State v. Narender Rana
U/S: 323/376 IPC

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by SI Uma Singh PS Gulabi Bagh.
Same is taken on record.

Arguments heard.

It is stated that complaint filed by complainant is counter-blast. That even her name is something else. That there is delay of about one year in filing of present FIR. That admittedly both the victims and accused were known to each other. Further, the same is filed in a different police station and not where such complainant resides.

Having regard to the nature and reasons given for regular bail, court is not inclined to grant regular bail to the accused/applicant at this stage. But having regard to the

:2:

contention raised and situation prevailing at present, accused is admitted to interim bail for a period of thirty days on furnishing personal bond and surety bond in the sum of Rs. 20,000/- each.

Copy of this order be given dasti to the applicant through his counsel as prayed for.

(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020

BAIL APPLICATION

**FIR No. :5/12
PS: Kamla Market
State v. Reshma
U/S: 366A/363/372/373/376/344/368/174/109/34 IPC**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. Amit Kumar, Ld. counsel for applicant/
accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by SI Mahesh Kr. Bhargav, PS Kamla Market. Same is taken on record.

Having regard to the nature of offence and reply filed by IO, this court is not inclined to grant interim bail. Hence, same is dismissed.

Copy of this order be given dasti to the applicant/accused through counsel.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

BAIL APPLICATION

FIR No. : 113/18

PS: ODRS

State v. Salman

U/S: 302/201/397/412/34 IPC

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)
Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

At request of Ld. Addl. PP, put up for clarifications/further appropriate orders for **24.04.2020.**

(Naveen Kumar Kashyap)

ASJ-04/Central/THC

18.04.2020

State Vs Amit
FIR No. 3/2018
PS.: Kotwali
U/s: 392, 397, 411 IPC

18.04.2020

Present: Mr. Pawan Kumar, Ld. Addl.PP for the State.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Anup Singh
FIR No. 513/2016
PS.: Burari
U/s: 392, 397, 411 IPC & 25, 27, 54, & 59 Arms Act.

18.04.2020

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Fareed Ahmed
FIR No. 266/2014
PS.: Chandni Mahal
U/s: 302 IPC

18.04.2020

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

He seeks sometime to get instructions from the concerned advocate. As such, at request, put up for consideration on **06/05/2020**.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Fareed Ahmed
FIR No. 266/2014
PS.: Chandni Mahal
U/s: 302 IPC

18.04.2020

Present: Mr. Pawan Kumar, Ld. Addl. Public Prosecutor for State.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ).

He seeks sometime to get instructions from the concerned advocate. As such, at request, put up for consideration on **06/05/2020**.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Jaid
FIR No. 34/2020
PS.: Kamla Market
U/s: 307 / 34 IPC

18.04.2020

Fresh application received. It be checked and registered separately.

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. Harish Kumar, learned counsel for the applicant .

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Part arguments heard.

At the request of learned counsel for the applicant / accused, put up for further arguments / appropriate orders on **22/04/2020**. Further issue notice to the IO for the next date of hearing.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Jitender Bhatti @ Happu & Ors.
FIR No. 1360/18
PS.: Burari
U/s: 365/302/201/120B/34 IPC

18.04.2020

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. Ravinder Narain, learned counsel for the applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

I have gone through the contentions made in the application and the submissions of the parties. Having regard to the same and in the background of the above mentioned judicial guidelines, and further the nature of offence and stage of the case, this court is not inclined to grant the relief sought to the present applicant / accused at this stage. Hence, the present bail application is disposed of as dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Kamre Alam
FIR No. 162/2018
PS.: Sarai Rohilla
U/s: 328 / 34 IPC

18.04.2020

Present: Ld. Addl. PP is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Karan @ Raj Karan
FIR No. 303/2014
PS.: Subzi Mandi
U/s: 302 / 307 / 120B IPC

18.04.2020

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. Hemant Gulati, learned counsel for the applicant /
accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Lokesh Kumar
FIR No. 348/2015
PS.: Nabi Karim
U/s: 392, 397, 411, 34 IPC & 25, 54, 59 Amrs Act

18.04.2020

Fresh bail application filed. It be checked and registered separately.

Present: Ld. Addl. PP for State is available through electronic mode.

Put up for reply, if any, and appropriate orders for 24/04/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Mohsin @ Mass
FIR No. 34/2020
PS.: Chandni Mahal
U/s: 354A IPC and Section 8 of POCSO Act

18.04.2020

Present: Ld. Addl. PP is available through electronic mode.
Mr. Firoz Khan, learned counsel and Mr. S.N. Shukla, learned
LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Arguments heard.

These are the two bail applications filed on behalf of applicant / accused, one of the application is filed through Jail Superintendent concerned dated 06/04/2020 and other is dated 15/04/2020 which is filed through private counsel. The same are taken up and heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of

Contd...../-

:2:

the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Raju
FIR No. 127/2017
PS.: Hazarat Nizamuddin Rly Stn.
U/s: 328, 379, 411 IPC

18.04.2020

Present: Ld, Addl.PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Rakesh Kumar
FIR No. 61/2020
PS.: Kotwali
U/s: 4/8/10 POSCO Act & 506 IPC

18.04.2020

Present: Ld. Addl. PP for State is available through electronic mode.
Mr. Sunil Sharma, learned counsel for the applicant /
accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

I have gone through the intention made in the application and the submissions of the parties. Having regard to the same and in the background of the above mentioned judicial guidelines, this court is not inclined to grant the bail to the present applicant / accused at this stage. Hence, the present bail application is disposed of as dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

**State Vs Rakesh
FIR No. 350/2017
PS.: Nabi Karim
U/s: 392, 397, 34 IPC**

18.04.2020

**Present: Ld, Addl.PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.**

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

**(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020**

State Vs Ranjit @ Nandu
FIR No. 252/2016
PS.: Kotwali
U/s: 392, 397, 411, 34 IPC

18.04.2020

Present: Ld, Addl.PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Ravi
FIR No. 13/2015
PS.: Pahar Ganj
U/s: 308 / 34 IPC

18.04.2020

Present: Ld, Addl.PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply to the interim bail application filed.

In view of such reply, having regard to the offence is made out, this court is not inclined to grant the interim bail to the applicant / accused. Hence, with these observations, the present application for interim bail is disposed of as dismissed. Copy of this order be given dasti to the applicant through his counsel as prayed for.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Rohit Raj
FIR No. 350/2017
PS.: Nabi Karim
U/s: 392, 397, 34 IPC

18.04.2020

Present: Ld, Addl.PP for State is available through electronic mode.
Mr. S.N.Shukla, learned LAC for applicant / accused.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply filed by the IO.

Arguments heard.

In view of the above said directions and having regard to the nature of offence, applicant / accused is admitted to interim bail for a period of 30 days starting from today on furnishing personal bond to the satisfaction of the concerned Jail Superintendent. Copy of this order be sent to the concerned Jail Superintendent for compliance. Copy of this order be given dasti to the applicant through his counsel as prayed for. The present application stands disposed off accordingly.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Shahbaaz @ Shehzan
FIR No. 94/2019
PS.: Darya Ganj
U/s: 376, 323, 506 IPC

18.04.2020

Fresh bail application filed. It be checked and registered separately.

Present: Ld. Addl. PP for State is available through electronic mode.

Put up for reply, if any, and appropriate orders for 24/04/2020.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Shakil & Ors.
FIR No. 142/2017
PS.: Lahori Gate
U/s: 395/397/412/34 IPC

18.04.2020

Present: Ld. Addl.PP for State is available through electronic mode.
None for the applicant / accused.
IO ASI Raj Kumar in person.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

IO seeks sometime to file reply in terms of previous order. As such, at request, put up for filing of reply on **22/04/2020**.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

State Vs Sunil Sharma
FIR No. 218/2018
PS.: Crime Branch
U/s: 22/29 NDPS Act

18.04.2020

Present: Ld. Addl. PP for the State is available through electronic mode.
Ld. Counsel for the applicant is also available through electronic mode.

Observations given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 have been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply to the interim bail application filed.

Arguments heard from the counsel for the accused over mobile phone.

It is stated that mother of the accused is 70 years old and son of the accused is residing in the area which is sealed by the government and other relatives are alcoholic. As such, there is nobody to look after such mother. But having regard to the reply filed by the IO particularly having regard to the para 3 r/w para A and C and the background of the above mentioned judicial guidelines, and further the nature of offence and stage of the case, this court is not inclined to grant the relief sought to the present applicant / accused at this stage. Hence, the present bail application is disposed of as dismissed. Copy of order be given dasti.

(Naveen Kumar Kashyap)
Additional Sessions Judge-04
Central/THC/Delhi
18.04.2020

. BAIL APPLICATION

**FIR No. : 205/19
PS: Chandni Mahal
State v. Zuber Ahmed**

18.04.2020.

Present: Sh. Pawan Kumar, Ld. Addl. PP for the State
(through electronic mode)

Sh. S.N. Shukla, Ld. LAC for applicant/accused.

Observations have been given by Hon'ble High Court of Delhi in W.P.(C) No. 2945/2020 dated 23.03.2020 in case titled as "Shobha Gupta and Ors. v. Union of India & Ors.", Hon'ble Supreme Court of India in Suo Motu W.P.(C) No. 1/2020 dated 23.03.2020 and Revised Advisory Protocol dated 30.03.2020 has been issued by Ld. District & Sessions Judge (HQ) read with other directions received from time to time, present application is taken up.

Reply not filed by the IO.

Put up for reply, arguments and appropriate order for **24.04.2020.**

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**

At this stage,

ASI Seoraj, PS Chandni Mahal has filed reply. Same is taken on record.

Put up for arguments and appropriate order on date already fixed i.e. 24.04.2020.

**(Naveen Kumar Kashyap)
ASJ-04/Central/THC
18.04.2020**